MINISTRY OF FINANCE  
(Department of Revenue)  
NOTIFICATION  
New Delhi, the 28th December, 2020  

G.S.R. 798(E).—In exercise of the powers conferred by sub-clause (iv) of clause (sa) of sub-section (1) of section 2 of the Prevention of Money-laundering Act, 2002 (15 of 2003), the Central Government hereby rescinds the notification of the Government of India, Ministry of Finance, Department of Revenue, No. 8/2017, dated 15 November, 2017, published in the Gazette of India, Part II, Section 3, Sub-section (ii), extra-ordinary, vide GSR 1423 (E) dated the 16 November 2017, except as respects things done or omitted to done before such recession and notifies the “Real Estate Agents”, as a person engaged in providing services in relation to sale or purchase of real estate and having annual turnover of Rupees twenty lakhs or above, as “persons carrying on designated businesses or professions”.

[F. No. P-12011/14/2020-ES Cell-DOR]  
ARVIND SARAN, Director  

NOTIFICATION  
New Delhi, the 28th December, 2020  

G.S.R. 799(E).—In exercise of the powers conferred by sub-clause (iv) of clause (sa) of sub-section (1) of section 2 of the Prevention of Money-laundering Act, 2002 (15 of 2003), the Central Government hereby notifies the dealers in precious metals, precious stones as persons carrying on designated businesses or professions – if they engage in any cash transactions with a customer equal to or above Rupees ten lakhs, carried out in a single operation or in several operations that appear to be linked.

[F. No. P-12011/14/2020-ES Cell-DOR]  
ARVIND SARAN, Director  

अजधसूचना  
नई ददल्ली, 28 ददसम्बर, 2020  

सा.का.नि. 799(अ).—नन-शोधन निवारण अधिनियम, 2002 (2003 का 15) की धारा 2 की उपधारा (1) के खंड (ध क) के उपखंड (iv) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एक बार में अथवा एक बार में सीधे या अपने के साथ 10 लाख रुपए या इससे अधिक का नकद लेन-देन, एक बार में अथवा ऐसे कई बार में जो कि आपस में जुडे हुए प्रतीत हो, करते हैं, ऐसे व्यक्तियों के रूप में अधिकृत करती है जो पदाधिकृत कारोबार या व्यवसाय में संलग्न है।

[फा. सं. पी-12011/14/2020-ईएस सेल-डीजोआर]  
अरविंद सरन, निदेशक  

NOTIFICATION  
New Delhi, the 28th December, 2020  

G.S.R. 799(E).—In exercise of the powers conferred by sub-clause (iv) of clause (sa) of sub-section (1) of section 2 of the Prevention of Money-laundering Act, 2002 (15 of 2003), the Central Government hereby notifies the dealers in precious metals, precious stones as persons carrying on designated businesses or professions – if they engage in any cash transactions with a customer equal to or above Rupees ten lakhs, carried out in a single operation or in several operations that appear to be linked.